High Court of Himachal Pradesh (Maintenance and Weeding out of Recruitment Records), Rules 2016

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171001

No. HHC/Rules/(Maintenance and Weeding out of Recruitment Records) Rules, 2016

Dated:- 11.1.2017

## **NOTIFICATION**

In exercise of the powers vested under Section 23 of the State of Himachal Pradesh Act 1970, read with Section 29 of the Himachal Pradesh Courts Act, 1976 and all other enabling provisions in this behalf, Hon'ble the Chief Justice, and Judges of the High Court of Himachal Pradesh are pleased to make the following rules in respect of the maintenance and weeding out of records pertaining to the recruitments made by the High Court and Courts Subordinate to it:-

Short title	1	These Rules shall be called as the "High Court of
		Himachal Pradesh (Maintenance and Weeding out
		,
		of Recruitment Records), Rules 2016
Commencement	2	These Rules shall come into force with immediate
		effect.
D - 6' '4'	_	1) Oh: 6 Total:
Definitions	3	i) Chief Justice means Hon'ble the Chief
		Justice of High court of Himachal Pradesh.
		ii) District Court means the Court of District
		and Sessions Judge.
		iii) High Court means the High Court of
		Himachal Pradesh.
		iv) Registrar means the Registrar General of the
		High Court and includes any other Registrar,
		specifically authorized by Hon'ble the Chief
		Justice, in this regard.
		v) Recruitment means and includes every part
		of the process undertaken by the High Court/
		District Court for appointing/promoting
		persons to various posts by way of direct
		recruitment/limited competitive examination.

Part-A
Record Maintenance and Retention

Advertisements and	4	Three sets of adventisements / - +ifi - +iii
	4	Three sets of advertisements/notifications
Notifications issued		inviting applications from the desirous
by the High		candidates, issued by the High Court/District
Court/District Court.		Court, shall be retained in the Guard File for a
		period of one year from the date of issuance.
Applications received	5	The applications received in response to the
in response to the		advertisements/notifications issued by the
advertisement/		High Court/District Court, for filling posts on
Notifications for		the basis of interview only shall be retained for
filling posts on the		a period of one year from the declaration of the
basis of interview		final result.
only.		
		The applications of the candidates
		recommended for appointments shall however
		be retained permanently.
Applications received	6	The applications of candidates who could not
in response to the		qualify the screening/written test, may be
advertisements/		weeded out after six months from the
notifications with		declaration of final result.
respect to the posts		
to be filled on the		The applications of the candidates
basis of screening		recommended for appointments shall however,
test/written		be retained permanently
examination.		
Question booklets	7	Unused as well as cancelled question booklets
		of the Screening test may be weeded out after
		six months from the declaration of the result
		of Screening test provided two sets of question
		papers with key if any, shall be permanently
		retained with the Registrar/District Judge. A
		CD in the uneditable form, whenever prepared
		may also be kept with the Registrar/District

		Judge.
OMR Sheets	8	<ul> <li>i) Unused OMR sheets, shall be retained with the Registrar and if practicable, may be used in the subsequent screening tests.</li> <li>ii) Cancelled as well as used OMR sheets of the candidates may be weeded out after six months of the declaration of the screening test.</li> </ul>
Question papers and answer books of the written examination.	9	<ul> <li>i) Unused/cancelled question papers as well as the answer books (written test), of the candidates who could not qualify the test may be weeded out after six months of the declaration of the result of the written test. However, two sets of question papers shall be permanently retained with the Registrar/District Judge. Question paper in the digital uneditable form, whenever prepared may be kept with the Registrar/District Judge.</li> <li>ii) The answer books of the candidates who qualified the written test may be weeded out after expiry of six months from the declaration of the final result.</li> </ul>
Correspondence with the paper-setter/ evaluator etc.	10	The record pertaining to the appointment and correspondence if any with the paper setter/evaluator shall be retained for five years from the date of declaration of final result.
Fictitious Code book/F.R. slips etc.	11	The fictitious Code book and as well as the FR slips may be weeded out after expiry of one year from the declaration of final result.
Manuscript Question	12	The manuscript question paper shall be

papers and Solution		retained permanently in a sealed cover with
to Question papers.		the Registrar/District Judge.
Correspondence with supervisors regarding dispatch of question papers to the	13	The correspondence between the Registrar/District Judge and Supervisors regarding dispatch of question papers to different examination centres may be weeded
examination centres.		out after one year of the declaration of the final result.
Marks List/Awards List	14	The marks/awards list, detailed marks cards shall be retained for five years in the Confidential Branch of the Registry/ office of the District and Sessions Judge for period of five years from declaration of final result and may be weeded out thereafter.
Interview sheets of the Viva voce.	15	The interview sheets prepared by the officers who conducted the interviews of the candidates, shall be retained permanently with the Registrar/District Judge.
Registrar/District  Judge to be the custodian of the record.	16	After completion of the recruitment process, the entire record shall be kept in sealed cover, with the Registrar/District Judge in the Confidential Branch till weeded out in accordance with these Rules.
Litigation matters	17	In Court cases and other matters of similar nature, the application(s) along with record pertaining to those application(s) shall be converted into files and to be retained permanently.
Procedure/Modalities of weeding out of record.	18	i) After obtaining prior approval of Hon'ble the Chief Justice, the Registrar shall cause a Committee headed by an officer not below the rank of Deputy Registrar constituted for weeding out of the record.

		ii) The District Judge after sending necessary particulars of the record and obtaining prior approval of Hon'ble the Chief Justice through the Registrar shall constitute a Committee headed by an officer not below the rank of Chief Administrative Officer for weeding out of the record of his division.  iii) The Committee so constituted shall certify
		that the record sought to be weeded out is not required in any proceedings pending before the Court of law or in other similar matter, and also prepare an inventory of such record.
		iv) The Chairman of the Committee so constituted shall obtain necessary orders from the Registrar/District Judge before carrying out the actual exercise of weeding of the record.
		v) The details of the record so weeded out shall be placed by the Committee so constituted before the Registrar/District Judge for information.
		vi) Weeded out record shall be destroyed/disposed of in the presence of Committee.
Power to Relax & issue Administrative Orders.	19	i) Hon'ble the Chief Justice may in appropriate cases relax the operation of these Rules.
		ii) Hon'ble the Chief Justice in his Lordship's discretion may also issue administrative orders on matters not specifically covered by these Rules.
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Repeal and Savings	20	<ul> <li>i) From the date of commencement of these Rules, any instruction, order or circular issued by the High Court to the extent of inconsistency, shall stand repealed.</li> </ul>
		<ul><li>ii) Anything done or carried out under the Old Instructions orders and circulars, shall be deemed to have been done or carried out under these Rules.</li><li>iii) Any instruction, circular or order issued or adopted by the High Court, which is not inconsistent with these Rules, shall continue to apply.</li></ul>

Part-B
Software Record Retention

Notifications/	21	The notifications/advertisements issued by the
Advertisements		High Court/District Court shall be retained on
uploaded on the		the website till next notification/advertisement
website.		is issued. The earlier notification then will be
		placed in the Archive and will be deleted after
		two years.
Registration Data	22	Two years from the date of advertisement.
Venue information	23	The venue information of the conduct of the
		examination/interview uploaded on the
		website shall be retained upto the conduct of
		examination/interview.
Interview programme	24	The interview schedule, shall be retained for
		one month from the last interview.
Soft Copies of Roll	25	The soft copy of the Roll No. allotted to the

No. allotted to the	admitted candidate provisionally shall be
admitted candidates	retained upto conduct of examination.
provisionally.	
Soft copy of scanned 26	Soft copy of scanned OMR sheets,
OMR Sheets,	representations/objections regarding answer
representations/	key if any etc. shall be retained as per the
objections regarding	norms mentioned in Part-A of these Rules.
answer key etc.	

By Order of the High Court

Registrar General